

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.A. NO. 199 of 2021 (SZ)

IN THE MATTER OF:

Sri. Shankar Narayanan Bala Krishnan,
Telangana and Ors

...Applicant(s)

Versus

State of Telangana and Ors
...Respondents(s)

INDEX

Sl.No.	Particulars	Page No.
1	Report filed on behalf of Respondent No.1	1-3
2	Annexure R1 - Orders of the Hon'ble Supreme Court dated 31.01.2022 in Civil Appeal No.809-810/ 2022 @ Dairy No. 8943/ 2021 filed by GHMC	4-5
3	Annexure R2 - Letter to Member Secretary, Central Pollution Control Board dated 18.02.2022 for deputing technical experts to advise bio-mining	6
4	Annexure R3 - Photographs related to Compressed Biogas plant	7-8

Place: Hyderabad

Date: 5.03.2022

[Handwritten Signature]

**Chief Secretary
Govt. of Telangana
Hyderabad 500 063.**



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

O.A. NO. 199 of 2021 (SZ)

IN THE MATTER OF:

Sri. Shankar Narayanan Bala Krishnan,
Telangana and Ors

...Applicant(s)

Versus

State of Telangana
And Ors

...Respondents(s)

Report of the Chief Secretary, State of Telangana (Respondent No.1)

in Original Application (OA) No. 199 of 2021

It is to submit that the Hon'ble National Green Tribunal, South Zone vide orders dated: 28.02.2022 in OA No. 199 of 2021 issued directions for filing independent report on or before 07.03.2022. Accordingly this report is submitted.

A. Biomining and Bio-remediation of the Legacy MSW at Jawaharnagar

1. In view of the Hon'ble Apex Court dismissed [**enclosed as Annexure R1**] the Civil Appeal No. 809 and 810 of 2022 filed by Greater Hyderabad Municipal Corporation against the order passed by Principal Bench of National Green Tribunal directing GHMC to carry out biomining instead of capping for disposal of legacy waste of the existing dump yard the matter was reviewed with the Commissioner, GHMC and directions issued for taking up the biomining of the legacy

**Chief Secretary
Govt. of Telangana
Hyderabad 500 063.**

2

dumpsite of Jawahar Nagar duly undoing the scientific capping already done.

2. Accordingly, the Commissioner, GHMC has initiated necessary steps and addressed letter dated 18.02.2022 [**enclosed as Annexure R2**] to the Central Pollution Control Board (CPCB) requesting to depute technical experts for advising and guiding GHMC on how to proceed further with bio-mining of already capped dumpsite in view of the special situation that the capped dump is to be now opened for bio-mining and bio-remediation as there are no guidelines for carrying out the same. Once the technical team of the CPCB visits and issues necessary guidance to GHMC, biomining shall be taken up immediately duly following the tender process.

B. Odour Pollution at Jawaharnagar

3. The generation of odour from the legacy dump is already contained as the waste is already scientifically capped and no waste is exposed to the atmosphere. All the gas vents are connected with HDPE pipe line network to the collection tanks for collecting the gas at the state of the art Compressed Bio-Gas plant established at the site with 750 cum per hour input capacity and processed to bring the gas to the standards of Compressed Natural Gas (CNG) and the same is being harnessed for commercial use in passenger vehicles such as Autos [**enclosed as Annexure R3**]. Thus no odor is being released into the atmosphere from the capped legacy dumpsite.

C. Alternative sites to be located for waste management facilities

4. Following is the status of the alternative sites at Pyaranagar village, Gummadidala Mandal, Sangareddy District:
 - i. The Revenue Department has identified 152 acres of suitable land at Pyaranagar Village and in turn Greater Hyderabad Municipal Corporation has taken advance possession of the land.

3

- ii. Greater Hyderabad Municipal Corporation addressed a request letter to the Principal Chief Conservator of Forest (PCCF), Govt. of Telangana for formation of an approach road to the said site. After conducting Grama Sabhas, RoFR Certificate was issued.
 - iii. Subsequently, the PCCF on 31.12.2021 has addressed a letter to the Special Chief Secretary to Govt., Forest Dept. GoTS for according approval for the project and the same was forwarded to the Regional Office at Chennai for according necessary approvals after which the development of project facilities will be taken up.
5. Further efforts are made for materialization of handing over of the other alternative site at Khanapur (V), Talakondapally (M) Sy.No.256/2 and Lakdaram(V) Patancheruvu(M) Sy.no. 747 (150 acres) duly overcoming the objections from the local population and other administrative difficulties, if any.



Chief Secretary
Chief Secretary
Govt. of Telangana
Hyderabad 500 063.

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 809-810 /2022
(@ DIARY NO. 8943/2021)

THE GREATER HYDERABAD MUNICIPAL CORPORATION,
HYDERABAD & ANR.

APPELLANT(S)

VERSUS

CENTRAL POLLUTION CONTROL BOARD

RESPONDENT(S)

ORDER

Delay condoned.

No ground is made out for our interference with the judgment and order(s) passed by the National Green Tribunal. The appeal(s) is/are dismissed, accordingly.

Pending application(s), if any, shall stand disposed of.

.....J
(L.NAGESWARA RAO)

.....J
(B.R. GAVAI)

H. S.W.
plu p...
9

Validity unknown
Digitally signed by
Charan Kumar
Date: 2022.01.31
16:16:34
Reason:

NEW DELHI;
31st JANUARY, 2022

ITEM NO.20 Court 5 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 8943/2021

(Arising out of impugned final judgment and order dated 14-02-2020 in OA No. 606/2018 18-02-2021 in RA No. 02/2021 passed by the National Green Tribunal)

THE GREATER HYDERABAD MUNICIPAL CORPORATION,
HYDERABAD & ANR.

Appellant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD

Respondent(s)

(IA No. 69921/2021 - CONDONATION OF DELAY IN FILING APPEAL
IA No. 69922/2021 - EX-PARTE STAY
IA No. 69923/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 31-01-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. V. Giri, Sr. Adv.
Mr. P. Venkat Reddy, Adv.
Mr. Prashant Tyagi, Adv.
Mr. P. Srinivas Reddy, Adv.
Mr. Amith Krishnan, Adv.
M/s Venkat Palwai Law Associates, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The appeal(s) is/are dismissed in terms of the
signed order. Pending application(s), if any, shall
stand disposed of.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master

(Signed Order is placed on the file)



From The Commissioner Greater Hyderabad Municipal Corporation 1 st Floor, CC Complex, Tankbund Road, Hyderabad	To The Member Secretary, Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar, New Delhi-110032
---	--

Lr.No.04/SE(SWM)/GHMC/2020

Dated : 18.02.2022

Sir,

Sub : GHMC - SWM - Hon'ble National Green Tribunal Orders dated 14.02.2020 in OA No.606/2018 – Review Application dismissed by the Hon'ble NGT – Civil Appeal filed in the Hon'ble Supreme Court vide Dairy No.8943/2021 – Dismissed on 31.01.2022 - Technical advice on proceeding for Biomining – Requested - Reg.

Ref : 1. Hon'ble Supreme Court orders Dt.31.01.2022 in Dairy No.8943/2021
2. Hon'ble NGT orders Dt.14.02.2020 in OA No.606 of 2018

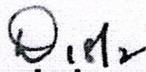
It is to submit that, the Hon'ble Supreme Court of India dated in the reference 1st cited upheld the orders of the Hon'ble NGT, New Delhi in the reference 2nd cited directing GHMC to do bio-mining and bioremediation instead of capping of the Jawahar Nagar legacy dump site.

It is further submitted that while the CPCB Guidelines dated 29.04.2019 deals with remediation of legacy dumpsites through bio-mining and bioremediation, there are no guidelines on how to deal with the already scientifically capped dumpsite, to open it for biomining and bioremediation.

In view of the above special situation i.e., the scientific capping works already completed in all respects but the same capped dump is to be now opened for bio-mining and bioremediation as per Hon'ble NGT orders, the CPCB may kindly consider deputing the technical experts for advising and guiding GHMC on how to proceed further with bio-mining of already capped dumpsite to comply the orders of Hon'ble NGT dated 14.02.2020 in OA No.606 of 2018 and Hon'ble Supreme Court dated 31.01.2022 in the Dairy No. 8943/2021.

Thanking you, sir.

Yours faithfully,


Commissioner,
GHMC

7

23

Annexure R4

Photographs related to Compressed Biogas plant at Jawaharnagar

